

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3781

ANSWERED ON:02.12.2010

AVIATION FUEL

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**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the private sector airlines buy aviation fuel from the Public Sector Oil Companies at all the airport in the country;
- (b) if so, the overall take by each airlines, airport-wise during the last two years;
- (c) the quantity of air fuel being wasted due to holding of flights at various airports in the last one year, airline wise/airportwise;
- (d) the present debt by these airlines to these oil companies during the last three years; and
- (e) the action the Government proposes to take for timely repayments without affecting the schedules?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a) - Yes Madam.

(b):-Information is being collected from the airlines.

(c):- Government do not maintain such data.

(d):- As on 15.11.2010, major private Airlines i.e. M/s Jet Airways and M/s Kingfisher Airlines owed Rs. 642.37 crore and Rs. 417.10 crore including the interest component of Rs. 60.63 crore and 80.65 crore respectively to Oil Marketing Companies (OMCs) namely Indian Oil Corporation Ltd.(IOC), Hindustan Petroleum Corporation Ltd. (HPCL) and Bharat Petroleum Corporation Ltd. (BPCL).

(e):- In case Airlines fail to pay their dues, OMCs take action for recovery of dues in line with the mutually agreed commercial terms between them and the Airlines. The defaulting airlines are put on 'Cash and Carry' and interest is recovered on all overdue payments. OMCs also encash bank guarantee and post dated cheques for recovery of their outstanding dues wherever applicable as per commercial terms agreed between them and Airlines.